



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Application No. C.A. 89 of 2006

Applicant(s) Hokit Kumar Sahai Respondent(s) Union of India & Others

Advocate for Applicant(s) Mr. Abhijit Sircar Advocate for Respondent(s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.C of Re-set-bile. Copy Served. For favour of Registration Please as per memo</p> <p><u>27-1-06</u> <u>S.O (T)</u> <u>27-01-06</u></p> <p>DR Note in sending sheet may be seen in memo</p> <p><u>27-01-06</u></p> <p>For Admision with stay Copy Served</p> <p><u>27-1-06</u> <u>Bench</u></p>	<p>RECORDED <u>27-1-06</u></p> <p>Order dated: 30.01.06</p> <p>Applicant, having faced a transfer from Rourkela to Joranda, had filed a representation on 13.01.06; a copy of this has been filed as Annexure-5 to this Original Application. No heed having been paid to his grievances, as raised under Annexure-5 dated 13.01.06, the Applicant has filed the present Original Application under Section 19 of the Administrative Tribunals Act, 1985. It is the grievance of the Applicant that</p>

Notes of the Registry

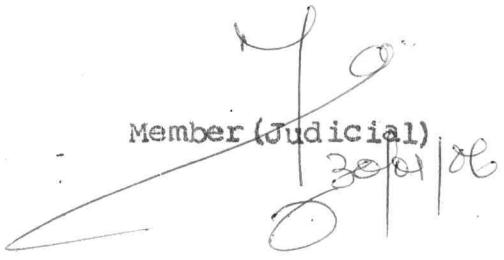
Orders of the Tribunal

mid academic session transfer will adversely affect his children in school/college.

Since the grievances of the Applicant are pending with the Respondent Department, this Original Application is hereby disposed of with direction to the Respondents to consider the grievances of the Applicant and pass necessary orders pertaining to his prayer to defer his transfer till end of May, 2006.

With the aforesaid observation, this Original Application stands disposed of. The Respondents need give due consideration to the grievances of the Applicant and, until then, the transfer of the Applicant from Rourkela to Joranda shall remain stayed.

Send copies of this order to the Respondents, along with copies of the Original Application, and free copies of this order be given to Mr. A. Swain, Ld. Counsel appearing for the Applicant and to Mr. S. B. Jena, Ld. Additional Standing Counsel; on whom a copy of this O.A. had already been served.


Member (Judicial)

Copies of order
Dr 30.1.02
to Counsel for both
parties.


30/1/02